GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:3678 ANSWERED ON:11.12.2009 BAN ON SMOKING

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Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the details of deaths which are caused due to smoking and consumption of tobacco products during the last two years and the current year, State/UT-wise;
- (b) the monitoring mechanism set up by the Government for strict enforcement of ban on smoking in public places and imposition of penalty for any violation;
- (c) whether the Government has reviewed the implementation of ban on smoking in public places in the country;
- (d) if so, the shortcomings noticed therein, and the corrective measures taken in this regard;
- (e) whether the Government proposes to develop new set of pictorial warnings for tobacco products in the country; and
- (f) if so, the details thereof and the further measures proposed to be taken by the Government to discourage the consumption of tobacco products and make the country tobacco free?

Answer

THE MINISTER OF HEALTH & FAMILY WELFARE(SHRI GHULAM NABI AZAD)

- (a) Consumption of tobacco products harms almost every organ of the body, causing many diseases and reducing the health of tobacco users in general. There is sufficient evidence to say that consumption of tobacco products causes disease such as coronary heart diseases, stroke and subclinical atherosclerosis, respiratory diseases such as chronic obstructive pulmonary disease and pneumonia adverse reproductive effects and cancers of various organs e.g. lung, oral cavity, stomach, kidney, bladder etc. 8-9 Lakh persons approximately die annually due to tobacco attributable diseases. No year-wise and State/ URa-wise data are maintained.
- (b) The Government of India has notified the list of persons authorised to impose and collect the fine for smoking in public places in "The Prohibition of Smoking in Public Places Rules, 2008" notified vide GSR No. 417(E) dated 30th May 2008. The Rules came into force from 2nd October 2008 whereby smoking is strictly prohibited in all public places. The State Governments have also notified authorised officers for enforcement of the ban on smoking in public places.
- (c) & (d) The list of authorised officers indicated in "The Prohibition of Smoking in Public Places Rules, 2008" has been amended to include more officers vide notification No, GSR 680 (E) dated 15-09-2009.
- (e) & (f) Yes. Review of health warning on tobacco products is done periodically. The Government intensive campaign in electronic and print media for raising awareness of public at large regarding harmful effects of tobacco.

The pilot phase of National Tobacco Control Programme is operational in 42 districts of the country for effective implementation of "The Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 (COTPA) and Rules made there under, as also to create awareness about ill effects of tobacco products. The programme broadly envisages; Mass media anti-tobacco campaign; establishment of tobacco product testing labs; capacity building at the State and District level by setting up Sate Tobacco Control Cells and District tobacco control programme.